

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal Nos. 140 of 2011 & 178 of 2011**

**Dated: 23<sup>rd</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V J Talwar, Technical Member**

**Appeal No. 140 of 2011**

<b>Reliance Infrastructure Ltd.</b>	...	<b>Appellant(s)</b>
	<b>Versus</b>	
<b>M.E.R.C. &amp; Ors.</b>	...	<b>Respondent(s)</b>

**Appeal No. 178 of 2011**

<b>Reliance Infrastructure Ltd.</b>	...	<b>Appellant(s)</b>
	<b>Versus</b>	
<b>M.E.R.C. Ltd. &amp; Ors.</b>		<b>....Respondent(s)</b>

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Richa Bhardwaja for R-1  
Mr. Krishan Venugopal Sr. Adv.  
Mr. Sitesh Mukherjee  
Mr. Arijeet K. Lala &  
Ms. Anusha Nagarajan,  
Advocates for Tata Power  
Ms. Kanika Agnihotri,  
Mr. Karan Minocha &  
Mr. M.G. Ramachandran for  
MIAL  
Ms. Anusha for MIAL.

**ORDER**

We have heard learned counsel for the parties. The learned counsel for the Appellant will file his written submissions on or before 11<sup>th</sup> February, 2013 after serving copy on the other side. Thereafter, the learned counsel for the Respondents will file their

respective reply written submissions on or before 18<sup>th</sup> February, 2013 after serving copy on the other side.

Post the matter for reporting compliance/further submissions, if any, on **28<sup>th</sup> February, 2013 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**